THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) As per available information, there were 19 sick units which were taken over by the Government in the State of West Bengal.

- (b) Out of these 19 Central Public Sector Enterprises (CPSEs), 7 CPSEs namely Bharat Immunity Ltd., Smith Stanistreet and Pharmaceuticals Ltd., Bharat Brakes and Valves Limited, Bharat Process and Mechanical Engineers Ltd., Cycle Corporation of India Limited, Weighbird India Limited and Reayrolle Burn Ltd. have since been closed.
- (c) Information in respect of land of CPSEs is kept by concerned CPSEs and official liquidators appointed by the Courts.
- (d) to (f) Decision in respect of revival and re-opening of CPSEs is taken by the concerned administrative Ministry/Department.
- (g) Utilization of land of the closed companies is done as per the Companies Act, 1956. In case of companies referred to the Board for Industrial and Financial Reconstruction (BIFR), utilization of land is done as per directions of the BIFR.

## CAG report about BHEL

- 3431. SHRI PRABHAT JHA: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:
- (a) whether it is a fact that according to the Comptroller and Auditor General (CAG) report-2008, Bharat Heavy Electricals Limited (BHEL) has placed an order worth crores of rupees with a banned power equipment manufacturing company;
  - (b) if so, the details thereof;
  - (c) the reasons for placing order with a banned company; and
  - (d) the details of action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) to (d) The Comptroller and Auditor General of India (C&AG) through its agency, *viz.* Principal Director of Commercial Audit (PDCA) had in June, 2008 made observations as a 'Draft Para' on awarding of contract worth Rs. 26.61 crore by one of the units of Bharat Heavy Electricals Ltd. (BHEL) on a vendor, despite ban on all business dealings with that firm. The circumstances in which the order was placed by the concerned unit of BHEL have been furnished to the PDCA in November, 2008. The vendor company was banned *vide* Orders dated 01.3.2006 whereas the order placed on it pertained to the tender dated 19.07.2005 for which the technical bid was opened on 26.09.0005 and the technical recommendation made on 04.02.2006. (all prior to the date on which the said company was banned). Award of contract against these recommendations on a later date was an administrative decision taken in the best interest of BHEL.